

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 853/MP/2025 along with IA Nos. 105/2025 and 118/2026

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 10 of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations 2024 for determination of fees and charges of NLDC and RLDCs for the control period 2024-29.

Petitioners : National Load Despatch Centre (NLDC)

Respondents : Chandigarh Power Distribution Limited & Ors.

Date of Hearing : **4.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Himani Dutta, NLDC
Shri Ashok Rajan, NLDC
Shri Alok Kumar, NLDC
Ms. Jyoti Shukla, NLDC
Shri Vijay Jha, NLDC
Shri Vana Purushottam Rao, NLDC
Shri T R Mohapatra, NLDC
Ms. Momai Dey, NLDC
Ms. Kavita Parihar, ERLDC
Shri Gaurav Verma, ERLDC
Shri Ranajit Pal, ERLDC
Shri Subrat Swain, ERLDC
Shri Nadim Ahmad, SRLDC
Shri Suresh Raj, SRLDC
Shri DVS Phanindra, SRLDC
Shri Srinivas Chitturi, SRLDC
Shri B S Shruthi, SRLDC
Ms. Anjana Bajaj, SRLDC

Record of Proceedings

At the outset, the representative of the Petitioner, NLDC, submitted that NLDC has filed an IA seeking interim relief in respect of Fees and Charges claimed by NLDC & RLDCs in the Petition No. 853/MP/2025 for the control period 2024-29. As per Regulation

10 (4) of the Commission's (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations 2024, RLDCs are raising monthly bills on the basis of Annual LDC Charges (ALC) approved by the Commission for FY 2023-24 w.e.f. 1.4.2024 onwards. She further submitted that the actual expenses have increased in comparison with those of FY 2023-24 and thus, the RLDCs may be allowed to provisionally bill 85% of annual LDC Charges (including the apportioned NLDC Charges) claimed in the Petition No. 853/MP/2025 from 1.4.2024 onwards, till the issuance of final orders in the matter.

2. None appeared on behalf of the Respondents despite notice.

3. Considering the submissions of the learned counsel for the Petitioner, the Commission directed the Respondents to file their respective replies on the IA within a week. Subject to this, the Commission reserved the IA No.118/2026 for order for interim relief.

By order of the Commission
SD/-
(T.D. Pant)
Joint Chief (Law)